

MR. SPEAKER : You have exercised your right. Now I will do mine. I will look into it and find out.

PROF. P. J. KURIEN (Idukki) : What about the discussion on the Railway accident ?

SHRI T. BASHEER (Chirayinkil) : It should be held this week.

MR. SPEAKER : Mr. Basheer, I have admitted your Motion. Now, it will come before the Business Advisory Committee.

(Interruptions)

SHRI T. BASHEER : It should be held this week.

12.04 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Central Excise and Salt Act, 1944 and Customs Act 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :

(i) G.S.R. 470(E) published in Gazette of India dated the 18th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 53/87-Central Excises, dated the 1st March, 1987 so as to include within its scope tows and tops of polyester staple fibre for the purposes of concessional rate of excise duty.

(ii) G.S.R. 519(E) published in Gazette of India dated the 2nd May, 1988 together

with an explanatory memorandum making certain amendments to Notification No. 175/86-Central Excises, dated the 1st March, 1986 so as to clarify that while computing the aggregate value of clearances in respect of plastic woven sacks the value of clearances of strips of plastics used captively in manufacture thereof shall not be taken into account.

(iii) G.S.R. 520(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 63/87-Central Excises, dated the 1st March, 1987 so as to clarify the scope of term "Chindies" used in the said notification.

(iv) G.S.R. 521(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 4/88-Central Excises, dated the 19th January, 1988 so as to include within its scope fabrics containing viscose filament yarn and nylon filament yarn and also fabrics of viscose fibre/yarn and nylon filament yarn containing other textile materials upto a limit of 5 per cent by weight.

(v) G.S.R. 522(E) published in Gazette of India dated the 2nd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 59/87 Central Excises, dated the 1st March, 1987 so as to exempt from duty textured acetate filament yarn when made from base filament yarn on which the excise/ countervailing duty has already been paid.

- (vi) G.S.R. 534(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 245/83-Central Excises, dated the 13th September, 1983.
- (vii) G.S.R. 535(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 171/70-Central Excises, dated the 21st November, 1970.
- (viii) G.S.R. 536(E) and G.S.R. 537(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 75/87-Central Excises, dated the 1st March, 1987 and 175/86 Central Excises, dated the 1st March, 1986 so as to restore small scale excise duty concessions in respect of component parts bearing the brand name of a person who is not eligible for small scale excise duty concession, providing that such component parts are used as original equipment in the manufacture of any machinery or equipment or appliance.
- (ix) G.S.R. 538(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 43/88-Central Excises, dated the 1st March, 1988 regarding exemption in respect of specified pesticide intermediates.
- (x) G.S.R. 539(E) published in Gazette of India dated the 3rd May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 231/87 Central Excises, dated the 1st October, 1987 so as to substitute the Table annexed thereto by a new Table and also allow credit in respect of Ethyl Alcohol produced in one unit and used in the manufacture of chemicals in another unit of the same manufacture.
- (xi) G.S.R. 619(E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 52/86-Central Excises dated the 10th February 1986 so as to exclude all goods coated, impregnated, covered or laminated with plastics or varnish and falling under heading No 70.14 from the concessional rate of duty specified in the said Notification.
- (xii) G.S.R. 620(E) and 621(E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 36/87-Central Excises, dated the 1st March, 1987 and 124/87-Central Excises dated the 29th April, 1987 so as to delete the condition of minimum capacity utilisation and submission of a certificate to that effect from the competent authority for the purpose of availing excise duty concession in respect of Cement manufactured in new units.
- (xiii) G.S.R. 649(E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to continue full exemption from central excise duty in respect of

- specified renewable energy source devices designed to use solar bio-mass and wind energy and also providing full exemption from central excise duty on parts consumed within factory of production for the manufacture of the said devices.
- (xiv) G.S.R. 687(E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 332/86 Central Excises dated the 2nd June, 1986 and No. 469/86 Central Excises dated the 24th December, 1986, relating to fiscal concessions for fuel efficient motor cars.
- (xv) G.S.R. 688(E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum exempting excise duty on battery, battery charges, tyres, tubes and flaps, if used as original equipment parts in the manufacture of specified electric vehicles.
- (xvi) G.S.R. 703(E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum seeking to prescribe concessional rate of excise duty of 5 per cent for Janta Soap and through public distribution system.
- (xvii) G.S.R. 708(E) published in Gazette of India dated the 16th June 1988 together with an explanatory memorandum making certain amendments to Notification No. 40/85—Central Excises, dated the 17th March, 1985 so as to exempt excise duty on paraxylene if consumed within the factory of production in manufacture of terephthalic acid.
- (xviii) G.S.R. 709 (E) published in Gazette of India dated the 16th June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 53/88-Central Excises, dated the 1st March, 1988 so as to extend excise duty exemption to LDPE required for use in the manufacture of coated paper to be used of packaging of milk.
- [Placed in Library. See No. LT-6337/88].
- (2) A copy each of the following notifications (Hindi and English) under Section 159/Customs Act, 1962 :
- (i) G.S.R. 499(E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 275/87-Customs dated the 8th July, 1987 so as to fix effective basic duty of customs on styrene monomer at 25 per cent plus Rs. 1700 per tonne.
- (ii) G.S.R. 500 (E) published in Gazette of India dated the 27th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 89/88-Customs, dated the 1st March, 1988 so as to fix auxiliary duty of customs on styrene monomer at 5 per cent.
- (iii) G.S.R. 623(E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum seeking to exempt prawn feed, when imported into India, for cultivation of prawn for export from payment of basic customs duty in excess of 35 per cent, and valorem and whole of the additional duty of customs

- subject to conditions specified in the notification.
- (iv) G.S.R. 624(E) published in Gazette of India dated the 16th May, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification 173/88, dated 16th May, 1988 from payment of whole of the auxiliary duty of customs leviable thereon.
- (v) G.S.R. 627(E) published in Gazette of India dated the 17th May, 1988 together with an explanatory memorandum making certain amendments to Notification No. 20/88-Customs, dated the 1st March, 1988 so as to make certain changes in the description of goods covered by the aforesaid exemption.
- (vi) G.S.R. 628(E) and G.S.R. 629(E) published in Gazette of India dated the 19th May, 1988 together with an explanatory memorandum seeking to impose additional duty of Customs (countervailing duty) at the rate of 35 per cent ad valorem on Cellulose Acetate Sheets and strips.
- (vii) G.S.R. 630(E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum seeking to fully exempt five specified sight saving equipments from customs duty.
- (viii) G.S.R. 631(E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum seeking to exempt parts of specified sight saving equipments covered by Notification No. 144/88-Customs, dated the 27th April, 1988, when imported for the manufacture of sight saving equipments, from the whole of basic and additional duty of customs.
- (ix) G.S.R. 632(E) published in Gazette of India dated the 20th May, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 179/88-Customs, dated the 20th May, 1988 from the whole of auxiliary duty of customs.
- (x) G.S.R. 650(E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to prescribe a basic customs duty of 20 per cent and nil additional duty of customs on the temporary import of computer hardware under the software export policy, for a period not exceeding one year.
- (xi) G.S.R. 651(E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to prescribe a basic customs duty of 35 per cent and nil additional duty of customs on the import of High Speed hard gelatine capsule making machine and also prescribes certain export obligation on the importer of machinery.
- (xii) G.S.R. 652(E) published in Gazette of India dated the 25th May, 1988 together with an explanatory memorandum seeking to exempt goods covered by notification Nos. 182-183/88 Customs, dated the 25th May, 1988 from the whole of the auxiliary duty of customs.
- (xiii) G.S.R. 653(E) published in Gazette of India dated the 26th May, 1988 together with an explanatory memorandum regarding exemption on certain varieties of Nylon

- tyres from basic customs duty, in excess of 60 per cent ad valorem imported by specified categories of consumers subject to certain conditions.
- (xiv) G.S.R. 657(E) published in Gazette of India dated the 30th May, 1988 together with an explanatory memorandum extending the validity of notification No. 356/86 Customs dated the 17th June, 1986 upto to 31st May, 1989.
- (xv) G.S.R. 663(E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum seeking to reduce the basic customs duty on Filter Media when imported for use in Waste Treatment Plant, to the level of 45 per cent ad valorem.
- (xvi) G.S.R. 664(E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 163/88-Customs, dated the 13th May, 1988 so as to prescribe auxiliary duty of 30 per cent ad valorem; on Filter media covered by Notification No. 188/88-Customs, dated the 1st June, 1988.
- (xvii) G.S.R. 665(E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 243/84-Customs, dated the 24th September, 1984 so as to reduce basic customs duty on ethylene dichloride imported for manufacture of PVC from existing rate of 25 per cent ad valorem to 15 per cent ad valorem.
- (xviii) G.S.R. 666(E) published in Gazette of India dated the 1st June, 1988 together with an explanatory memorandum seeking to exempt auxiliary duty on ethylene dichloride imported for manufacture of PVC.
- (xix) G.S.R. 679(E) published in Gazette of India dated the 2nd June, 1988 together with an explanatory memorandum so as to exempt books falling under heading 97.06 of the First Schedule to the Customs Tariff Act, 1975 from the whole of the basic and the additional duties of customs.
- (xx) G.S.R. 680(E) published in Gazette of India dated the 2nd June, 1988 together with an explanatory memorandum making certain amendments to Notification No. 159/88-Customs dated the 13th May, 1988 so as to exempt books falling under heading 97.06 from the whole of the auxiliary duty of customs.
- (xxi) G.S.R. 686(E) published in Gazette of India dated the 7th June, 1988 together with an explanatory memorandum making certain amendments to Notifications No. 254/84-Customs, dated the 8th October, 1984, No. 74/85-Customs, to 78/85-Customs, dated the 17th March, 1988, No. 349/85-Customs dated the 5th December, 1985, No. 502/86-Customs and No. 503/86-Customs, dated the 24th December, 1986, No. 31/88-Customs and No. 32/88-Customs dated the 1st March, 1988. No 76/85-Customs, No. 77/85-Customs and No. 78/85-Customs dated the 17th March, 1985 and No. 455/86-Customs dated the 5th November, 1986 so as to make modifications

in the fuel efficiency test of motor vehicles.

[Placed in Library. See No. LT-6338/88].

Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1985 published in Notification No. G.S.R. 567 in Gazette of India dated the 16th July, 1988.
- (ii) The Indian Police Service (Pay) Fifth Amendment Rules, 1988 published in Notification No. G.S.R. 586 in Gazette of India dated the 23rd July, 1988.
- (iii) The Indian Police Service (Fixation Cadre Strength) Fifth Amendment Regulations, 1988 published in Notification No. G.S.R. 589 in Gazette of India dated the 23rd July, 1988.

[Placed in Library. See No. LT-6339/88].

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-fourth Report

[English]

SHRI KAMLA PRASAD RAWAT (Barabanki) : I beg to present the Fifty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

[Translation]

SHRI R.S. KHIRHAR (Sitamarhi) :

A discussion should be held on floods under Rule 193 (Interruptions)

MR. SPEAKER : You first ask them, we will discuss this later. Now you please be seated.

(Interruptions)

[English]

MR. SPEAKER : Mr. Bhagat there is a demand from these members that the Calling Attention should be converted into a discussion under Rule 193. I do not know. I have to take the consensus of the House. But all the time will be taken by the same subject. Every time we discuss floods; every time we discuss drought. I had allowed five days continuously for drought discussion. Now it is upto you whether you want discussion on some other subject also in this House or only on floods. It annually occurs like this.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) : I have absolutely no objection. We would like that the flood situation be discussed regularly.

MR. SPEAKER : Is there any objection from this side ?

PROF. MADHU DANDAVATE (Rajapur) : No.

The Prime Minister, justnow, while sitting here, had made an allegation against the entire opposition. (Interruptions)

MR. SPEAKER No, no.

(Interruptions)

MR. SPEAKER : Order, order. I will look into it.

(Interruptions)

PROF. MADHU DANDAVATE : I am rising on a personal explanaticn. He had referred to me in this House.

MR. SPEAKER : He said, some not all.

PROF. MADHU DANDAVATE : He referred to my name also.